

SHRI PUNNU LAL MOHLE : Mr. Chairman, Sir the people are adversely effected due to drought in Bilaspur district of Madhya Pradesh. There is also problem of drinking water. The river rivulet, ponds and wells all have been dried up. I, therefore, request the Central Government that the provisions of fund should be made for Bilaspur District of Madhya Pradesh so that the work to dig the tubewells and wells can be started.

SHRI BRAJ MOHAN RAM (Palamu) : Mr. Chairman, Sir, I would like to draw the attention of Central Government towards Palamu and Gadva Districts of Bihar. Palamu and Gadva both the districts falls under my constituency. There is an acute shortage of drinking water. The Chhota Nagpur area of this area falls under Patai. Now, during the summer season there is resentment among the people over the scarcity of drinking water.

Mr. Chairman, Sir, ours is scheduled castes dominated area. Even after the 50 years of independence of our country, the people of this area are compel to drink the river-rivulet water. We are sorry to say that till now the people are compelled to bring drinking water from far-flung places and drink it. The situation regarding taking bath, by the people is that due to scarcity of water they are not able to take bath up to a week-or fortnight. This is the situation in summer season. Mr. Chairman, Sir, I would like to request the Central Government through you that the tubewells which are installed for the facility of drinking water in local areas, have been installed on the recommendations of the local Members of Legislative Assembly. The recommendations of the Member of Parliament is ignored. The people of the area expect that tubewells should also be installed on the recommendation of Member of Parliament but we are bound. Rule should be such that we may also recommend for installation of the tubewell and provide drinking water facility for the people.

I request the Central Government through you, Sir, that more and more drinking water facility should be provided in our Palamu and Gadva Districts under Special drive, so that the drinking water problem of the people could be resolved. With these words I conclude my speech.

SHRI GEORGE FERNANDES : Mr. Chairman, Sir, today three days have been passed CBI has sought permission from the President that they should be given permission to prosecute a case against a Union Minister Shri Chandra Dev Prasad Verma.

Mr Chairman, Sir, usually, when such a request, is made by CBI some initiative is taken by the Prime Minister and the Minister concerned is asked to give his resignation.

I, remember that earlier Shri Jaslimudin Sahib was here. Although till date CBI had not conducted any enquiry against him and also the permission was not sought from the President to file chargesheet but many people had levelled some allegations against him and the then Prime Minister had asked him to give his resignation on the basis of those allegations and the matter was ended at that stage. In the present case CBI has raised demand and that is a popular scandal. I am not talking about that but it is the demand of etiquette that the Minister concerned should give his resignation himself and he has clearly said that he is not going to submit his resignation. . . (Interruptions)

SHRI RAM KRIPAL YADAV : What does etiquette mean here ? . . .(Interruptions)

[English]

MR. CHAIRMAN : Please do not interfere like this. Why do you not take your seat ? Please sit down.

[Translation]

Shri Ram Kripal Yadav : Whether we can not express our views ? . . .(Interruptions)

[English]

MR. CHAIRMAN : Why do you not take your seat ? Please take your seat. Please do not disturb like this. Every hon. Member should get a chance to speak in the House. Shri Ram Kripal Yadav, you are delaying other hon. Members. This is not the first time that I am telling you. I have been telling you repeatedly. There are many other hon. Members waiting to make their points. All the hon. Members who have given notices will be allowed to speak. Please take your seat.

[Translation]

SHRI GEORGE FERNANDES : Mr. Chairman, Sir, we should request to the Prime Minister. At present the Minister of Parliamentary Affairs is also not present here but I would like to request the Prime Minister that when he says that we will not submit resignation in any circumstances, then he should be asked to submit his resignation immediately and allow to investigate the case. . .(Interruptions).

[English]

MR. CHAIRMAN : Nothing other than what Shri George Fernandes says goes on record

(Interruptions)*

* Not Recorded

[Translation]

SHRI GEORGE FERNANDES : Inter alia, I would like to say one thing more. I have got some information that CBI Director . . . in all scandals. . . (Interruptions)

[English]

MR. CHAIRMAN : Please do not talk like this. Will you please keep quiet ?

[Translation]

SHRI GEORGE FERNANDES : Mr. Chairman, Sir, CBI Director has performed his duties and responsibility very well and today it is learnt that efforts are being made to remove him from that post. I would also like to have an assurance from Hon. Prime Minister on this issue that he will not indulge in any such act which will create hurdle in the anti-corruption movement which is going on at large scale at various levels in India. Hon. Prime Minister should pay special attention towards this. . . (Interruptions)

[English]

MR. CHAIRMAN : You are not allowed to speak. This is Zero Hour submission. Some Members are allowed to speak. You cannot disrupt the proceedings of this House like this.

(Interruptions)

MR. CHAIRMAN : Shri Yadav, without giving notice, if you want to speak on a topic, sometimes you are allowed to speak. But on every topic, you cannot speak. If you want to speak on every issue raised by the Members, you cannot be allowed. I am telling you repeatedly to listen to the Chair. You cannot speak like this. Do not disturb the functioning of the House like this, please.

[Translation]

DR. MAHADEEPAK SINGH SHAKYA (Etah) : Mr. Chairman, Sir I would like to draw your attention towards the scarcity of drinking water. Earlier to me two speakers have expressed their views. On this issue I associate myself with their views. I do not want to take more time. I would like to submit my views on the remaining point. So far as the question of drinking water system is concerned we can understand it by two ways. How much quantity of drinking water we require in country. Today every State is facing its problem. First thing is that on a visit to any state, we can estimate the need of drinking water by seeing the long queues of ladies and gentlemen

before the water taps.

Secondly, we can see at the main road on Uttar Pradesh and Rajasthan border that Caravan of camels, group of buffaloes, goats, cows and bulls are there on the roads. When we approach from Rajasthan to Uttar Pradesh we do not find water there and also when we go towards Bihar, we do not find water there. The ponds are dry and river, water is also not available. This is the problem of water in our country. I do not want to go in details on this issue. Hon. Sir, I would like to draw your attention towards drinking water and water related problems which come under the Central Government. There are two schemes which are being executed by the Central Government. One of them is provision of ten lakhs tube wells scheme and the other is provision of hand-pumps for drinking water scarcity.

MR. CHAIRMAN : Many Hon. Members here raised the issue of drinking water. You, please conclude it soon.

DR. MAHADEEPAK SINGH SHAKYA : Mr. Chairman, Sir please listen to me for one minute. It is related to that. I would like to say according to geographical and local conditions a scheme does not succeed at some places where money is not invested and as such at some places the scheme can be implemented and at certain places this can not. Therefore, the amount of Ten lakh tube-wells is pending in every state and every district. If Central Government gives permission for making provision of drinking water to State Government then drinking water by hand-pumps would be available in sufficient quantity. Now it is the month of May and after this the month of June will start and the temperature will start rising high and heat waves will begin. . . (Interruptions) and then we have to face more scarcity of drinking water. Therefore, at the end I request that you should direct the Minister of Water Resources to ensure that the amount earmarked for ten lakhs tubewells scheme should be utilised by the State Government for installation of hand-pumps.

I would like that you should issue instructions for this.

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Hon. Chairman, Sir the member who spoke earlier also mentioned Rajasthan where 80 percent land is desert land. The summer days are here again and Rajasthan is getting only 1% out of the total available river water in India. So, you can very well imagine about the situation prevailing at present in Rajasthan, therefore, my submission is that it has been decided to release 5 lakh cubic feet water to Rajasthan under the Narmada water dispute tribunal award.